

BENCH-I

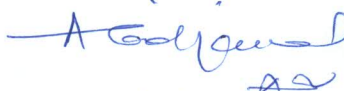
NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P.(IB) No. 04/KB/2018

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 15th February 2018, 10.30 A.M

Name of the Company	Agarwal Alloys -Vs- Dayal Commercial Co. Pvt.Ltd		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

①	Mr. Prashant Kumar Tripathi	Advocate for the corporate debtor	 15/2/18
②	Mr. Abid Jamal Advocate		

1.	Ms. Arman Abdullah	Adv for creditor	 15/2/18
2.	Mr A.K. Upadhyay		

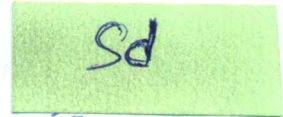
ORDER

Ld. Counsel for the operational creditor and the corporate debtor is present.

Ld. Counsel appearing on behalf of the corporate debtor has not filed any reply as directed on 19/01/2018. Ld. Counsel appearing on behalf of the corporate debtor submits that settlement talk is going on and that is why no reply has been filed. However, Ld. Counsel appearing on behalf of the operational creditor submits that there is no talk of settlement at present.

In the above circumstances one more opportunity is given to the corporate debtor to file reply affidavit, if any within 7 days by serving a copy of the reply affidavit to the operational creditor and the operational creditor is given time to file rejoinder, if any, within 7 days on receipt of the reply affidavit by serving a copy of the rejoinder to the corporate debtor.

For hearing on admission list it on 23/03/2018.



(Jinan K.R.)
Member (J)